

(c) the reasons for the said strikes and the total loss suffered by the Railways;

(d) whether the strikes were due to harassment of the employees by the officers and also due to refusal by officers to have negotiations with their Associations; and

(e) the steps taken by Government to avert any such strikes in future?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

(e) Any steps taken by Government alone would not prevent recurrence of such incidents. Employees should have recourse only to established channels for redressal of their grievances and not resort to sporadic action.

Issue of Licences for Manufacture of Steel Billets

4919. **SHRI P. C. ADICHAN :** Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether Government have granted a licence for the manufacture of steel billets in Kerala; and

(b) if so, whether Government propose to issue such licences to industrial development corporations in the other States also?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI) : (a) A letter of intent was issued by the Ministry of Industrial Development on the 24th July, 1970 in favour of M/s. Steel Complex Ltd., Feroke, Kerala for the establishment of a new industrial undertaking at Calicut in Kerala State for the manufacture of 50,000 tonnes of mild, medium carbon and spring steel billets per annum based on the Electric Arc Furnace-Continuous casting process. The Letter of Intent will be converted into an Industrial licence, if the firms satisfies all the conditions laid down in the Letter of Intent.

(b) It is for the State Industrial Development Corporations or other parties to apply for industrial licences. Decisions will be taken on all such applications according to the prescribed procedures.

Survey for Railway Lines from Trivandrum to Tirunelveli Via Nagercoil and from Nagercoil to Kanyakumari

4920. **SHRI P. C. ADICHAN :** Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have undertaken any survey for the laying of Railway lines from Trivandrum to Tirunelveli via Nagercoil and from Nagercoil to Kanyakumari;

(b) if so, what are the results thereof ; and

(c) the decision taken thereon?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) to (c). Reports of updating of the earlier Engineering and Traffic Survey Reports for Tirunelveli-Cape Comor in-Trivandrum via Nagercoil, Metre Gauge rail link and fresh survey for alternative Broad Gauge alignment have just been submitted by the Southern Railway. This line would be about 164.02 Kms. for Broad Gauge and 167.10 Kms. for Metre Gauge, in length and has been estimated to cost about Rs. 14.53 crores (gross) for Broad Gauge line and about Rs. 12.99 crores (gross) for Metre Gauge alignment. The reports are, at present, under the examination of the Railway Board. A decision regarding the construction of this project will be taken after the examination of the reports is completed. The actual construction of this project is, however, dependent upon the availability of funds and the priority this work will merit *vis-a-vis* other similar proposals.

Correction of Answer to Unstarred Question No. 8510 dated 5-5-1970 re: Distinction between Personnel of Railway Protection Force and Special Force

THE MINISTER OF RAILWAYS (SHRI NANDA) : 2 (i)—Railway-wise

Battalion-wise numerical distribution of the Railway Protection Force/Railway Protection Special Force personnel is given below:—

Railway Protection Force

Railway	No. of Personnel
SOUTH-CENTRAL	3,179
GRAND TOTAL	57,658

12 hrs.

RE. POINT OF ORDER

SHRI RAJASEKHARAN (Kanakapura): On a point of order. Last time when you admitted the calling attention on the drought situation, we pleaded with you that a full discussion should be held. You directed that we should write to you, and we wrote to you, but up till now we have not heard anything from you. Today there is a calling attention on the same subject again. I would like to submit that there should have been a full discussion on the floor of the House. There is a serious situation in some of the States, particularly Mysore, Bihar, Rajasthan and U. P. So, I request that you should allow a full discussion.

SHRI K. LAKKAPPA (Tumkur): I would like to support the point of order raised by my hon. friend regarding the procedure followed about the admission of calling attention motions. I am not opposing the discussion on the drought situation, she is entitled to raise it, but I am on the procedure adopted. In the previous calling attention I raised the same subject, and again it forms the subject of this calling attention. I would like to know whether it is according to the rules of procedure. *i.e.* Why we demand a full Discussion. I would request that the hon. Speaker may kindly allot some time for a full discussion of the drought situation in the country.

SHRI RAJASEKHARAN : I would like have your ruling on this matter.

MR. SPEAKER : You get up on a point of order and make a submission. What ruling should I give? It is not a point of order, it is a submission.

SHRI RAJASEKHARAN : You directed us last time that we should submit a motion. We have done so.

MR. SPEAKER: I am really very sorry. All of you, the people who are youngsters, must know what is the difference between a point of order and a submission.

SHRI SHRI CHAND GOYAL (Chandigarh) : On a point of order. I am not against Shrimati Tarkeshwari Sinha bringing an important motion before the House, she should be permitted, but she should be permitted in another form. (*Interruptions*) This is the tradition and this is the rule that one subject is allowed to be raised through a calling attention motion in a session only once. It cannot be repeated over and over again. My submission is that a discussion should be allowed either under rule 193 or under rule 184.

SHRI K. LAKKAPPA : It is the same subject. I had mentioned U P. and Bihar. The proceedings are here.

MR. SPEAKER : I will look into it, whether it is our mistake, and I will explain it to the House. But why are you so angry at Tarkeshwariji.

SHRIMATI TARKESHWARI SINHA (Barh) : Before I call the attention of the Minister, may I submit for the information of the hon. Members that last time on the calling attention motion the hon. Minister deliberately left out Bihar and U.P. Hence this second calling attention (*Interruptions*).

12.05 hrs.

CALLING ATTENTION TO
MATTER OF URGENT PUBLIC
IMPORTANCE

REPORTED DROUGHT CONDITIONS IN BIHAR
AND OTHER PARTS OF THE COUNTRY

SHRIMATI TARKESHWARI SINHA (Brah) : I call the attention of the hon.